

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P. No. 49 /2016

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th March, 2017, 10.30 A.M

				97 9307
Nam	e of the Company			
		-Versus-		
		Goldsatr Enclave Pvt. Ltd. & Ors		
	Under Section	397/398		0: 1 ::1 1-1
SI.	The state of the s	ation of Authorized	Appearing on behalf	Signature with date
No. Representative (IN CAPITAL LETTERS) of				
i	He Ralnant	co Banerji, Sa	ADU	
2) Mr Sishnu Chowdhury, Adv				
3) Hs Swapna Choukey, Nov / ret				
4) Man Sidharther Sharma, ADV				
57 Ma Shaunak Hitra, Nov				
57 Ma Shaunack Tarra, 110				
67 Mg Snish Roy, Adv 7) Mg Namrala Basu, Adv				
67 Mg Sidshi Lague ADV				
7) Mg Namvala Baser, 110				
17 13				
1 100 11 7 11 1 1 1				
2) HR. ANUJIT POSISCONS, Ad. Perforded-in 38. 15 [03/2012				
2) MR. ANUTIT POSISCONS AD				
.)	Dil chama Ad	v 0		A
1) DN S. 55-213 & 35				
2) Showed conjugate, and y				
1) DN shorm, Adv 2) Showak senguple, Now & R-2,33 & 35 175/17 3) Shustack Nigan				
> Surrenaux 11901				
D Niemalya Dasgerole 1 P-12×29				
The state of the s				
2) + 1/10 1 - 1 - 16/12				
D Nirmalya Dasgerplo R-12x29 P 3) Joyjit Ray Chrwylmy J 15/3/17				
	(( ' '	( 0,0000		
	4	1		$\cap$
			V 0	U
			A C	

Jishnu Saha, Is Adv.

Sulagna Mukhenjee, Adv.

Rohit Chowdhury, Adv.

9 Shan Saha, Adv.

Heyal Suila, Adv.

MR. SAUBHIK CHOWDHURY, ADV 2) MS. GARIMA SINGH JHAWAR, ADV

Respondents No. 3,8,34,37

15/03/2017 - CP/TP No. 49/2016 (IA Nos. 36 & 37/2016)

## ORDER

Ld. Counsels for the petitioners and the respondent nos. 1, 2, 3, 8, 12, 29, 33, 34, 35, 37 and 38 are present.

Heard the arguments of the Ld. Counsel of the petitioners on I.A. No. 36 /2016 and I.A.No. 37/2016, which are relating to cross-examinations of respondent nos. 2 and 3. Petitioner could not specify reasons for cross-examination and all the issues on which petitioners want i.e. are legal issues that can be taken up at the time of argument. Therefore, I.A. No. 36/2016 and I.A.No. 37/2016 deserved to be dismissed.

I.A. No. 36/2016 and I.A.No. 37/2016 are dismissed.

There is no order as to cost.

Heard the arguments of the Ld. Counsel of the respondent No. 1. Ld. Counsel for the respondent made a request that he may be given one week's time for filing supplementary written note. Prayer is granted. Respondent No. 1 is permitted to file supplementary written note within one week after serving copy on the opposite parties.

List the matter on 22/03/2017 for remaining arguments and for filing supplementary written note.

S. Vijavaraghavan

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)

Sd/-